IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.31
C.P.(CAA)No.02/BB/2024

IN THE MATTER OF:

M/s. Health & Glow Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 19.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Naman Jhabakh

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. Reports from the Statutory Authorities are still awaited. Therefore, two weeks' time is granted to the Statutory Authorities to file their reports and two weeks' thereafter is granted to the Petitioner to file its response to the said reports.
3. List the case on **05.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi